

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO: - 223-JK (LD) of 2025**

**DATED:- 07 - 01 - 2025**

It is hereby accorded that the Government Order No. 40-JK(LD) of 2025 dated 01-01-2025 issued under endorsement No. LAW-OIC/1/2025 dated 01-01-2025 shall be deemed to be rescinded *abinitio*.

**By order of Government of Jammu and Kashmir.**

**Sd/-  
(Achal Sethi)**

Secretary to Government

Dated: - 07.01.2025

No:-LAW-OIC/01/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary) Jal Shakti Department
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
(Reyaz Ali Bhat)

Assistant Legal Remembrancer

